

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 305 of 2018

IN THE MATTER OF:

Sharan Bihari Agrawal

...Appellant

Vs

Aram Services & Anr.

...Respondents

Present:

**For Appellant: Mr. Apoorva Bhumesh, Mr. Gagan Gupta and
Mr. Rajat Roshan, Advocates.**

For Respondents:

ORDER

04.07.2018: Mr. Apoorva Bhumesh, learned counsel appearing on behalf of the Appellant submits that he has been instructed by Mr. Gagan Gupta, the learned counsel for the Appellant that the Corporate Insolvency Resolution Process having come to an end, the Appellant has instructed to withdraw the appeal. The prayer for withdrawal of appeal is accordingly allowed but without any liberty to challenge the same very impugned order. The appeal is disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk